[Shri Ashan Jafri]

If the policy is not changed, there is a danger of closure of nearly 3,000 units and unemployment of nearly six lakhs of people.

(iv) ADVERTISEMENT IN TIMES OF INDIA BY COAL INDIA LIMITED RE. AVAILABILITY OF COAL.

SHRI A. C. GEORGE (Mukandapuram): Sir, under rule 377, I want to draw the attention of the Minister of Energy to the following matter and request an immediate explanation from him.

In the *Times of India* of 20th March 1979 there is a sponsored advertisement of a quarter page size on page 10 of the Coal India Limited, a public sector undertaking under the Energy Ministry. The caption is:

"THERE IS ENOUGH COAL AT PITHEADS!"

The House is aware that there is a controversy raging and there widespread complaint about the non-availability of coal by the Ministries concerned, with the Energy and Railways Ministries blaming each other for the present crisis.

In the advertisement mentioned ,put forward by Coal India Limited, there is a clear explanation and obvious accusation that they have produeed and are holding a stock of 12 million tonnes at the pithead and the shortage is due to lack of transportation and movement.

The picturisation of huge coal pile and moving empty train is extermely suggestive. If the advertisement was well meant, there was no need for the words "AT PITHEADS", with an explanation mark. This is a blatant attempt to put the blame on another Ministry of the Government, a crude method of shirking responsibility and flagrant violation of the concept of collective responsibility.

Sir, may I request for an immediate clarification from the Energy Minister for this unprecedented advertisement campaign under the purview of his Ministry against another Ministry, which is highly objectionable?

(v) REPORTED AGITATION BY THE FARMERS OF KANJHAWALA

श्रीमती चन्द्रावती (भिवानी) : उपाध्यक्ष, महोदय, मैं नियम 377 के अधीन यह वक्तव्य दे रही हूं क्योंकि मैं लगातार तीन-चार मास से काल अटेंशन दे रही हूं और रूल्स एण्ड प्रोसीजर की धाराओं में भी यह है लेकिन इसको लिया नहीं गया ।

"कंझावला में किसान एजीटेशन में 90 हजार से अधिक लोग गिरफ्तार हो चुके हैं । हाई कोर्ट का फैसला उनके हक में है । दिल्ली प्रान्तीय सरकार ने इस झगड़े को बढ़ाया है और बढ़ा रही है । संघर्ष देशव्यापी बनता जा रहा है । 4 मार्च को कंझावले में एक लाख से ज्यादा लोगों ने भाग लिया जिसमें 8 प्रान्तों के लोग थे । सरकार को इस मामले को न्यायोचित ढंग से सुलझाना चाहिए ।"

नहीं तो डिप्टी स्पीकर साहब यह झगड़ा ज्यादा बढ़ता जा रहा है और मैं यह समझती हूं कि पंचायत का जो रिजोल्यूशन है उसके मुताबिक वे इस झगड़े को समाप्त करना चाहते हैं । मैं यह कागज जो है और हाईकोर्ट का जो फैसला है उसको यहां रखना चाहती हूं ।

उपाध्यक्ष महोदय : इन्हें यहां रखने का सवाल नहीं है ।

श्री भगत राम (फिल्लौर) : उपाध्यक्ष महोदय, यह हरिजनों के खिलाफ है, इसके लिए परमीशन नहीं दी जानी चाहिए थी । इसको यहां नहीं आना चाहिए था । यह मेरा प्वाएंट आफ आर्डर है ।

MR. DEPUTY-SPEAKER: It is not a point of order. Please take your seat.

13.10 hrs.

[MR. SPEAKER *in the Chair*]